

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. NO. 10/397-398/NCLT/MAH/2015

**Coram:** B. S. V. Prakash Kumar, Member (Judicial) &  
V. Nallasenapathy, Member (Technical)

In the matter of **Sections 397,398 r/w. 402,403** of the Companies Act, 1956.  
Between:

Mr. Shadaab Ahmed Shabbir Patel ... Petitioner  
V/s.  
M/s. Oscar Builders Pvt. Ltd. & Ors. ... Respondents

**CORRIGENDUM**  
(Heard on 14.03.2017)

**CP No.10/397-398/NCLT/MB/MAH/2015**

The order dated 14.3.2017 has dealt with two Applications, one in CP 10 of 2015 and another in CP 13 of 2015, but by mistake the order that has to come in CP 13 of 2015 has become part of the order passed in CP 10 of 2015, therefore, to rectify this mistake, the following para from the order showing in CP 10/2015 is hereby deleted.

*"As to CA 57 of 2016, the Respondent side has candidly submitted that they do not have any objection to allow this Amended Petition if it is without prejudice to the rights and contentions of the Respondent side, this Bench accordingly allowed this Amendment Application without prejudice to the contentions of the Respondents directing the Petitioner side to carry out the amendments and file the amended Petition within two weeks hereof, reply if any from the Respondent and proposed Respondents within two weeks thereof, rejoinder if any within one week thereof."*

In fact, the deleted portion of the order is an order passed in CA 69/2016 in CP 13/2015, that has already come in the order passed in CP 13/2015.

The Petitioner who is present in person is stating that the order dated 14.3.2017 in CP 10 of 2015 has been placed in other cases pending before other Forums, whereby it is hereby clarified that, since this correction has been done today, his filing the order dated 14.3.2017 before other Forums shall not be considered as done to mislead any Forum.

Sd/-  
**V. NALLASENAPATHY**  
Member (Technical)

Sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)